FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ANNAM STEELS PRIVATE LIMITED

Relevant Particulars		
1	Name of corporate debtor	**ANNAM STEELS PRIVATE LIMITED**
2	Date of incorporation of corporate debtor	14/12/2000
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Chennai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27106TN2000PTC046300
5	Address of the registered office and principal office (if any) of corporate debtor	No. 5, Balaji Street, Ashok Nagar, Kodambakkam, Chennai, Chennai City Corporation, Tamil Nadu, India - 600024
6	Insolvency commencement date in respect of corporate debtor	26th November 2025 (Copy of the NCLT order received on 10.12.2025)
7	Estimated date of closure of insolvency resolution process	25th May 2026 (180 days from of Insolvency Commencement date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. Mathur Sabhapathy Viswanathan** IBBI/IPA-001/IP-P00674/2017-18/11148
9	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No. 22, Vallalar Street, Nilamangai Nagar, Adambakkam, Chennai - 88 Email: msv8200@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No. 22, Vallalar Street, Nilamangai Nagar, Adambakkam, Chennai - 88 Email: msv8200@gmail.com
11	Last date for submission of claims	24th December 2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://www.ibbi.gov.in/home/downloads b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ANNAM STEELS PRIVATE LIMITED on 26th November 2025.

The creditors of ANNAM STEELS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 24th December 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Mathur Sabhapathy Viswanathan
Interim Resolution Professional,
Annan Steels Private Limited

Date: 12.12.2025
Place: Chennai

Hockey Women's Junior World Cup

Netherlands & Argentina to meet in final

Santiago, Dec 12: In the classification pathway, Austria defeated Namibia and Malaysia advanced from the shoot-out against Zimbabwe to secure the play-off for 21st place.

Scotland overcame New Zealand, also in a shoot-out, to reach the final for 17th place, and Chile closed the day with a 2-0 win over Canada to qualify for the first final of the Challenger Trophy.

The day combined classification matches, position-defining fixtures and the confirmation of the teams that will fight both for the world title and for the specific objectives of each competition segment.

Netherlands vs Belgium (full time score: 0-0, SO: 3-0). The semifinal featured one of their most tactical contests with the match between the Netherlands and Belgium. The two highest-scoring teams of the tournament produced a duel of finely read presses, balanced risks and very narrow margins.

With only eight circle entries for the Dutch and three for Belgium, the match unfolded through defensive order, midfield battles and limited space in both circles, contradicting pre-match expectations of a more offensive encounter.

Each side attempted two penalty corners without success, while green cards to Sam Luttmer (NED), Perrine de Clerck and Camille Belis (BEL) reflected competitive intensity more than rough play.

With this victory, the Netherlands will play for the title on Saturday, while Belgium, after an excellent tournament, will compete for third place.

Designated Player of the Match, van den Heuvel expressed, "It feels incredible, it was such a tough match and Belgium pushed us to the limit, but we stayed calm and studied their shoot-outs well. Saving three makes me very happy. We are a very united team and we want to go as far as possible.".

Argentina vs China (full time score: 3-0). Argentina and China contested the second semifinal with a tight first half and limited space inside the circle. The Argentine team managed slightly more possession, recording two circle entries in Q1 and three in Q2, while China responded with two per quarter plus their first penalty corners in the opening minutes.

Argentina earned one penalty corner per quarter, but both defensive units and goalkeepers handled each execution with discipline. The only disciplinary sanction of the first half was a green card to Tan Lei in the 15th minute, a period in which Las Leoncitas could not capitalise on the numerical superiority, and the first 30 minutes ended goalless.

After half-time, Argentina converted territorial control into set-piece effectiveness. A sequence of three consecutive penalty corners at the start of Q3 produced the 1-0, scored by Milagros Alastra from a penalty corner in the 35th minute.

In the same quarter, Zoe D?az extended the lead to 2-0 in the 44th minute with a precise sweep to the goalkeeper's right, a well-placed finish that consolidated Argentina's advantage. China attempted to respond in Q4 with a series of penalty corners in the 47th and 48th minutes, but could not break the defensive structure or goalkeeper Mercedes Artola. Late in the match, Alastra sealed the 3-0 in the 52nd minute with another penalty corner.

With this win, Argentina swill seek redemption from the 2023 title match against the Netherlands on Saturday at 19:15 local time.

The Player of the Match was Zoe Diaz, who expressed, "We knew it would be a very difficult match, China are a very strong team. We are very happy with this win, and now we have to keep working because we have a very tough opponent waiting for us in the final."

Bob's Banter
Robert Clements

The Music of Surrender..!

t is easy to say, 'surrender to God'. It sounds noble. It sounds spiritual. It sounds like something saints do while glowing softly under a halo of warm light. But let me tell you, surrender is rarely that dramatic. Often it is as simple, and as confusing, as standing in a small church choir wondering why on earth your voice has suddenly decided to go on holiday.

I remember that particular Christmas rehearsal. I had said my prayer at home, told God I was His instrument, and came ready to sing like an obedient trumpet. The choir gathered. The conductor lifted his hands. The notes were familiar. I had sung that piece many times. Simple enough, I thought.

And then my voice betrayed me.

I stared at the music sheet as if it were written in ancient Egyptian. I tried to follow the notes. My mind went this way, my voice went that way, and the two refused to meet. It was like watching a badly dubbed movie. What I sang sounded nothing like what I intended. The conductor frowned. I frowned back. The sopranos looked alarmed. Even the tenors edged away discreetly.

Inside me began a frantic conversation. Had I lost my musical sense? Had age finally tiptoed in and stolen my pitch? Was this divine judgment for skipping choir practice the previous week?

And right then, something unusual happened. The man standing next to me began to sing. Really sing. Not a timid hum. Not a half - hearted attempt. A full throated, confident, pitch perfect burst of melody. For weeks he had barely whispered through rehearsals while I had been cheerfully drowning out half the choir.

But today, as I stumbled, he soared.

The conductor smiled at him with a pride that warmed the room. Later that evening I learnt the man had been going through deep mental stress, but had still made it for every rehearsal.

Something hit me. It was not humiliation. It was not embarrassment. It was something far bigger. I had gone to rehearsal after surrendering myself to God. And God, in His quiet way, had used that surrender to lift someone else up who had been faithful to Him, despite his problems.

Suddenly surrender no longer felt like a personal devotional act. It felt like a connection. A thread in a tapestry far larger than I could ever see. A reminder that God is not just my God. He is the God of all. And in surrender, I stop being the centre of my story.

I become part of His story.

Have you faced moments like that after surrendering to Him? Moments where things did not go as planned and yet something beautiful came out of it? Then smile, because it means God has quietly placed you in a pattern bigger than yourself. You played your part. You were used. And that is the real music of surrender…!

bobsbanter@gmail.com

Quinton, Baartman power SA to 51-run T20 win

New Chandigarh, Dec 12: Quinton de Kock's sublime batting and Ottneil Baartman's clinical bowling powered South Africa to a commanding 51-run victory over India in the second T20 International at Maharaja Yadavindra Singh International Cricket Stadium on Thursday.

Asked to bat, South Africa's innings was anchored by de Kock, who produced a virtuoso 90 that set the tone for the visitors. From the first over, de Kock showcased his signature elegance, flicking, pulling, and lofting with supreme control.

A six off Arshdeep Singh in the opening over and another mammoth 93-metre strike off Axar Patel set the stage for an innings that combined timing, placement, and power. Aiden Markram and the dugout frequently acknowledged the captain's authority, as he turned every scoring opportunity into a statement of intent.

Dewald Brevis added spice with audacious strokes, including a one-bounce thump over mid-off and a daring loft that rattled Shubman Gill. However, the real crescendo arrived in the final overs when de Kock departed on 90, under-edging Varun Chakaravarthy to the wicketkeeper. His exit brought a momentary hush, but Donovan Ferreira and David Miller immediately took charge, smashing 53 runs off just 23 balls to carry South Africa past the 200-run mark.

While de Kock dictated the batting narrative, Baartman scripted the collapse of India's innings with precision. The right-arm pacer claimed four crucial wickets in the final two overs, including Arshdeep Singh (4), Shivam Dube (1), Varun Chakaravarthy (0), and Tilak Varma (62), dismantling India's lower order with a combination of pace, accuracy, and strategic variation.

Baartman's earlier efforts, combined with Lungi Ngidi's (2/26) and Marco Jansen's (2/25) support, ensured that India never recovered from the twin blows of de Kock's innings and the Proteas' disciplined bowling.

India's chase began with promise through Tilak Varma, who fought valiantly with a 34-ball 62, and contributions from Jitesh Sharma (27 off 17) and Axar Patel (21 off 21). Yet, as Baartman weaved his web in the death overs, even well-timed boundaries were insufficient to counter the mounting pressure. The final wicket, Varma's pull shot to Markram off Ngidi in the final over, symbolised South Africa's dominance and emphatic control.

South Africa's blend of masterful batting from de Kock and ferocious, opportunistic bowling from Baartman exemplified the complete T20 performance. With the series squared 1-1, the Proteas have sent a resounding message ahead of the remaining three games.

Brief scores: South Africa 213/4 (de Kock 90, Ferreira 30*, Miller 20*), India 162/10 (Tilak Varma 62, Jitesh Sharma 27, Axar 21, Ottneil Baartman 4/24, Lungi Ngidi 2/26, Jansen 2/2)

Sarthak & Syndrela cap stellar season with titles

Ranchi, Dec 12: Odisha's emerging talent, Sarthak Arya, once again displayed his grit and finesse, defeating West Bengal's Rupam Sardar 3-1 to capture the Under-17 Boys' title at the fifth UTT National Ranking Table Tennis Championships on Thursday at the Harivansh Tana Bhagat Indoor Stadium here.

This triumph adds yet another feather to Sarthak's cap, following his earlier U-17 title victory this season at Panchkula.

In the Girls' final, Syndrela Das produced a commanding performance, sweeping past Avisha Karmakar 3-0 in a one-sided affair that offered her opponent little chance to respond.

For Avisha, it was her first final appearance in recent times, but she fell short of clinching the crown. For Syndrela, the victory was a fitting conclusion to the season-mirroring her title-winning start at Vadodara earlier in the year.

Sarthak took firm control early in the boys' final, racing to a 2-0 lead before Rupam fought back to grab the third game. Rupam even came close to levelling the match, but after missing a few match points, Sarthak regained momentum and sealed the win to cap off a successful season with his second major U-17 national ranking title.

The road to the finals of the Boys and Girls categories turned into a thrilling test of nerves and skill as the semifinals delivered intense rallies, bold comebacks, and flashes of brilliance from some of the country's brightest young paddlers.

The Boys' U-17 division saw a display of grit and composure as Sarthak and Rupam booked their places in the title clash after hard-fought semifinal victories.

Sarthak, who had already impressed with his quarterfinal 3-1 win over Tamil Nadu's K. Akshay Bhushan, showed remarkable poise under pressure to overcome Atharva Nawarange of Karnataka. The match swung like a pendulum before Sarthak sealed the contest 3-1, surviving a tense fourth game where every point felt like a mini-battle.

On another table, Rupam showcased tactical brilliance to subdue PSBA's Trishal Raj Kumar 3-1. After dropping the opening game, Rupam found his rhythm, using sharp angles and consistent forehands to dictate play.Before that, one witnessed a gripping set of quarterfinals where endurance and mental strength defined the outcomes.

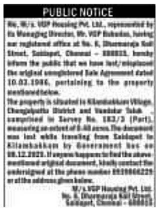
Sarthak and Atharva both registered 3-1 wins over their respective rivals-Akshay Bhushan and Ronald Sarkar-while Rupam and Trishal had to dig deep in five-game thrillers to edge Sahil Rawat and Aditya Das, respectively.

In the Girls' U-17 category, Syndrela and Avisha continued their dominant run, storming into the finals with confident wins in their semifinal clashes.

Syndrela looked sharp and assured in her 11-6, 11-9, 7-11, 11-5 victory over Tanishka Kalbhairav of Karnataka, the girl who won the Under-15 crown a day before. Though Tanishka clawed back a game, Syndrela's precision on the returns and ability to control tempo proved decisive.

Avisha, meanwhile, combined aggression and finesse to outplay Divyanshi Bhowmick of Maharashtra 3-1. Her shot placement and consistency on the backhand flank made the difference as Avisha sealed her berth in the final in style.

PUBLIC NOTICE



CHANGE OF NAME

OLD GIVEN NAME
SUNIL KUMAR JAIN
OLD SURNAME
MADANLAL JAIN
S/o. Madanlal Jain
Date of Birth: 05-01-1978
Residing at 203,Akash Ganga Apartment,No.19,Flowers Road,Kilpauk,Chennai-600010.
Shall henceforth be known as
NEW GIVEN NAME:
SUNIL KUMAR
NEW SURNAME :**JAIN**

SUNIL KUMAR JAIN

CHANGE OF NAME

OLD GIVEN NAME:
SURENDAR KUMAR
OLD SUR NAME:
VEERCHAND JAIN
S/o.Veerchand Jain
Date of Birth: 25-02-1963
Residing at KLP Abhinandan Apartment,3rd Floor, K-Block-304,No.1,Strahans Road, Pattalam,Chennai-600012.
Shall henceforth be known as
NEW GIVEN NAME
SURENDRA KUMAR
NEW SURNAME : **VEERCHAND**

SURENDAR KUMAR

CHANGE OF NAME

OLD GIVEN NAME: **NIDHI**
OLD SURNAME
KAMLESH KUMAR
W/o.Sahil V Sanghvi
Date of Birth :02-11-1997
Residing at KLP Abhinandan Apartment,O-Block, Flat No.0404,Strahans Road, Perambur Barracks Road, Perambur, Chennai -600012.
Shall henceforth be known as
NEW GIVENNAME :**NIDHI**
NEW SURNAME
KAILASH KUMAR JAIN

NIDHI

LOST OF DOCUMENT

Mr.**MURTAJA**
No.45/28, Kathital Road, Gopalapuram, Chennai-86.
For Contact
99520 45003
Missing On Near Bora Masoodi, Moore Street, Mannadi, Chennai-01, after 7 pm on 28.11.2025
DOCUMENT NO : 5637/1996
PATTA NUMBER : 2783
SRO : REDHILLS
If anyone has this Document, please contact the above Number.

NAME CHANGE

I, **SRINIVAS NAGA SURYA SATYA NEELAM, S/o. Ramalingeswara Rao Neelam, Date of Birth: 08/01/1975, Residing at S1, Sumeru Golden Enclave, Buddar Street, East Tambaram, Chennai-600059, shall henceforth be known as SRINIVAS NEELAM.**

SRINIVAS NAGA SURYA SATYA NEELAM

CHANGE OF NAME

OLD GIVEN NAME :
LALITA JAIN
OLD SURNAME:
SUNIL KUMAR JAIN
W/o.Sunil Kumar Jain
Date of Birth:30-08-1978
Residing at 203,Akash Ganga Apartment, No.19,Flowers Road, Kilpauk,Chennai-600010.
Shall henceforth be known as
NEW GIVEN NAME: **LALITA**
NEW SURNAME: **JAIN**

LALITA JAIN

CHANGE OF NAME

OLD GIVEN NAME :
LEELABAI
OLD SUR NAME:
SURENDAR KUMAR
W/o.Surendra Kumar V
Date of Birth: 24-09-1964
Residing at KLP Abhinandan, 3rd Floor,K-Block,Flat No.304, No.1,Strahans Road,Pattalam, Chennai-600012.
Shall henceforth be known as
NEW GIVEN NAME: **LEELA BAI**
NEW SURNAME:

LEELABAI

NAME CHANGE

I, **OLD GIVEN NAME: SATHISHKUMAR, OLD SURNAME: CHAKKARAVARTHY, D/o. Ramaiyan, Date of Birth: 31/05/1978, Residing at D3/402, SSM Nagar, Alapakkam, Perungalathur, Chennai-600063, shall henceforth be known as NEW GIVEN NAME: SATHISHKUMAR, NEW SURNAME: RAMAIYAN.**

OLD GIVEN NAME: SATHISHKUMAR
OLD SURNAME: CHAKKARAVARTHY

PUBLIC NOTICE- DOCUMENT LOSS

The Original Sale Deed Dated 08-12.1992, Registered as Doc.No.3908/1992 at SRO-Guduvancheri, pertaining to the property situated at No.28 Ponmar Village, Chengalpattu Taluk, Kancheepuram District, (Extent: Survey No.271/1-0.19 cents and in S.No.271/3-0.01 1½ cents, Total Extent 20 1½ cents, Patta No.1688) belonging to my client Mr.P.Premanand son of Mr.K.S.Prabakaran has lost/misplace. Despite Search, the Document could not be traced. If found, kindly hand over to:

Mr.K.P.Suriya, B.A., B.L.,
Suriya Systems &
Law Associates
No.82A NSK Street, Nellikuppam Road, Guduvancheri-603202, Vandalur Taluk, Chengalpattu District, Cell No.96000 82813.

Any objections/claims regarding this document must be notified within **15 days** from this publication. Failing, which it will be presumed that no such claim exists.

NAME CHANGE

I, **K.S.NISHATH KUMARAN, S/o. Sampath, Date of Birth: 07/07/1983, Residing at F1-Jayalakshmi Apartments, Plot no.5192, 10th Street, Ramnagar North Extension, Madipakkam, Chennai-600091, shall henceforth be known as NISHATH KUMARAN SAMPATH .**

K.S.NISHATH KUMARAN

PUBLIC NOTICE

My client Mr. C. SAM GNANADURAI RAYAPPAN, S/o. D. G. CHELLAPPA, residing at No.09, Plot No. 01, Govindan Street Ranga Nagar, Mudichur, Mannivakkam, Kancheepuram, Tamilnadu-600048, As he submits that Late SAROJA STELLA GNANAMBAI W/o D. G. CHELLAPPA my client Mother is the owner of the property comprised in 224/1, Madurai South Registration District, Madurai Joint Sub-Registrar Office No. 4, and within the limits of Madurai South Taluk. At present, it comes under Thirupparankundram Taluk, Ayan Village No. 24, Madakkulam. admeasuring 7.12 Cents. The property was inherited from his mother Mrs. SAROJA STELLA GNANAMBAI W/o D. G. CHELLAPPA who died intestate on 17th November 2022. Since then my client, his father D. G. CHELLAPPA, his sisters, Mrs. PREMILA are keeping the property under their possession and enjoyment. On 09.12.2025 at above 11.45 A.M., my client lost the original sale deed bearing document No.3696/1971 in respect of the above said property, near Mudichur - Atta Company Bus stop on his way to a Xerox shop to take copies of the document. Any one coming across the document may send it to my client's address or to my address given below. Any encumbrance created by any one based on the missing document will not be binding my client.

B. Ezhil, Advocate,
No. 72, Kamarajar Nedunchalai,
New Perungalathur, Chennai - 600 063. Cell. 9841999992.

PUBLIC NOTICE

I, V.Chandrasekaran, S/o Late Shri A.V. Raman, issue this Public Notice relating to the loss of Original Sale Deed bearing No.4991/1980 registered on 04/12/1980 pertaining to the property being Plot No.7 in R.S.Nos.618/2E and 618/5 to the extent of 2640 Sq. Ft, in the Village of Ambattur, within the then Jurisdiction of Sembiam Sub District, Madras North Registration District bounded by North: 20 feet Road, South: Plot No.6, East: 20 feet Road, West: Plot No.8, measuring South to North in the Eastern side 45', Western side 43', East to West in the Northern side 60' and Southern side 60'.

The above said Original Sale Deed was deposited in a Nationalised Bank, Ambattur Branch to secure a loan granted to me. After closing the loan, however, the Bank informed that the said Original Sale Deed was not traceable and therefore a Certified copy of the above said Sale Deed was delivered to me. As such, as an abundant caution, this Public Notice is issued.A Police complaint has also been lodged in this regard.It is informed that any public/third party/anybody who has the said original Sale Deed or finds the same, is/are requested to return the same immediately to the following address, failing which he/she/they will be held liable and responsible for any claim/demand arising out of such deed and they have to face the cost/ consequences thereof.

V.Chandrasekaran,
Plot No.7/2, Vinobhaji Street,
Off Vijayaraghavachari Street,
Vijayalakshmipuram, Ambattur,
Chennai 600 053.

PUBLIC NOTICE

Notice is hereby given that the property being a vacant land bearing Plot No. 568, "Rajiv Gandhi Nagar" Layout, comprised in Survey No. 28/1B, situated at Sirugavur Village, Ambattur Taluk, Thiruvallur District, admeasuring 1800 sq. ft., originally belonged to Mrs. S. Srireka, wife of Mr. G. Srikarthik.Thereafter, Mrs. J. Thenmozhi, acting as the lawful Power Agent of Mrs. Srireka under Power of Attorney Document No. 34/2025, sold the above property by way of a Sale Deed dated 24.10.2025 in favour of 1. Mr. Suriya Kumar B, S/o Mr. Bhaskaran, residing at No. 2/36, Perumal Koil Street, Ariyalur, Chennai – 600103; and 2. Mr. Satheesh Kumar M, S/o Mr. Marimuthu, residing at Plot No. 1, Thanikainagar Annex, Pulliline, Ponneri Taluk, Thiruvallur District, Chennai – 600052.The said sale deed has been duly registered at the Sub-Registrar Office, Redhills as Document No. 15011/2025.All the original documents relating to the said property were handed over to the purchasers at the time of purchase. Among them, one such document—namely, the **original General Power of Attorney bearing Document No. 1970/2009**, executed by Mr. Yuvaraj in favour of Mr. L. Muralikrishnan in respect of the above property and registered at Sub-Registrar Office, Sembiumwas taken for photocopying and was misplaced near Shanti Colony, Anna Nagar, Chennai, on 01.11.2025.Despite diligent search, the said document could not be traced.Any person who may have found the aforementioned original General Power of Attorney (Doc. No. 1970/2009) is hereby requested to hand it over to my clients at their residence or submit it at the nearest Police Station within **10** days from the date of publication of this notice.Any person misusing the said document or acting upon it for any illegal or unauthorized purpose shall be doing so at their own risk, and such acts shall not bind my clients in any manner whatsoever.This notice is issued in the interest of the public.

JP. Dhanyasree, B.A., LL.B. (Hons.)., Advocate
Mobile: 8778550166.

PUBLIC CAUTION NOTICE
TO THE GENERAL PUBLIC, TRADERS, DEALERS, DISTRIBUTORS & ENFORCEMENT AUTHORITIES

This notice is issued on behalf of our client, **M/s SHANGHAI HUANQIU LOCK MAKING COMPANY LTD**, **REPUBLIC OF CHINA**, an established and reputable global manufacturer of security and hardware products, and the sole proprietor of the trademark **"GLOBE"**. Our client is a company with five decades of experience, recognised internationally for its high standards of quality, safety, and reliability in lock manufacturing and related products. For over 50 years, our client has been a regular and lawful importer of high-quality **GLOBE-branded locks** into India, and the brand has built significant goodwill, consumer confidence, and widespread popularity across the Indian market. The distinctive GLOBE trademark, packaging, artistic labels, colour combinations, and overall trade dress are proprietary assets of our client protected under the **Trade Marks Act, 1999**, and all other applicable laws. It has been brought to our client's attention that certain unauthorised persons, entities, and traders have started passing off our client's intellectual property by manufacturing, importing, marketing, or selling counterfeit and deceptively similar products bearing marks, labels, packaging, or get-up that are identical or deceptively similar to our client's trademark **GLOBE**.

The public, traders and business community are hereby *cautioned* as follows:

1. Any unauthorised use, reproduction, imitation, or application of the trademark **"GLOBE"** or any deceptively similar mark constitutes trademark infringement and passing off, which is strictly prohibited by law.
2. Counterfeiting, dealing in spurious goods, or circulating imitation locks is a punishable offence that results in both civil and criminal liabilities, including injunction orders, seizure and destruction of goods, damages, profits accounting, and criminal prosecution. Distributors, retailers, and purchasers are advised to exercise due diligence and verify the authenticity of products claiming to be under the **GLOBE** brand.
3. Any person who becomes aware of fake, counterfeit or deceptively similar products in the market is requested to notify the undersigned with details immediately. Our client adopts a **zero-tolerance** policy towards infringement/passing off. All persons, firms or entities involved in the manufacture, import, stockpiling, sale or advertisement of counterfeit or infringing goods shall be prosecuted strictly, **without any further notice**.

For verification or to report suspected counterfeit products, please get in touch with the undersigned.

Issued on behalf of:
M/s. SHANGHAI HUANQIU LOCK MAKING COMPANY LTD,
PROPRIETOR & OWNER OF THE "GLOBE" BRAND

M/S. SANJAY J RAJPUROHIT, ADVOCATE
Email:rajpurohitadvocate@gmail.com
Phone: +917845656460.

Original Document Missing

Mr.S. Suriyanarayanan, Son of S. Sivasubramani, residing at Plot No.78A, Lakshmi Nagar, 3rd Street, Madipakkam, Chenai – 600 091, has lost the Origional Sale Deed bearing Document **No.1360 of 1990 (SRO, Alandur) on 18.11.2025**, pertaining to his property situated at Plot No.7 in survey No.153/31 (as per Patta No. 4090), Madipakkam Village, Chennai (South) Registration District, Though my client made an earnest effort to find out the same but all are in vain. If anybody finds out the above said document, please return the same within **10 days** of this notice, either to my client or to me, thereafter no claim will be entertained.

M PRAKASH M.B.A B.L
No 3/601, Pugalendhi Salai,
Mogappair East Chennai-600037.
Ph: 8608637777/9884330518

NAME CHANGE

I, **MOHAMMED USMAN KAKI**, S/o.Junaid Ahmed Kaki, DOB: 10/12/2004, (District of Birth: Chennai) Resident at No.14/15, Mayor Sivaraj Street, Royapettah, Chennai 600 014 have change my name and shall hereafter be known as **MOHAMMED USMAN.**

MOHAMMED USMAN KAKI
(Old Name)

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ANNAM STEELS PRIVATE LIMITED

Relevant Particulars		
1	Name of corporate debtor	**ANNAM STEELS PRIVATE LIMITED**
2	Date of incorporation of corporate debtor	14/12/2000
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Chennai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27106TN2000PTC046300
5	Address of the registered office and principal office (if any) of corporate debtor	No. 5, Balaji Street, Ashok Nagar, Kodambakkam, Chennai, Chennai City Corporation, Tamil Nadu, India - 600024
6	Insolvency commencement date in respect of corporate debtor	26th November 2025 (Copy of the NCLT order received on 10.12.2025)
7	Estimated date of closure of insolvency resolution process	25th May 2026 (180 days from of Insolvency Commencement date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. Mathur Sabhapathy Viswanathan** IBBI/IPA-001/IP-P00674/2017-18/11148
9	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No. 22, Vallalar Street, Nilamangai Nagar, Adambakkam, Chennai - 88 Email: msv8200@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No. 22, Vallalar Street, Nilamangai Nagar, Adambakkam, Chennai - 88 Email: annamsteelirp@gmail.com
11	Last date for submission of claims	24th December 2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://www.ibbi.gov.in/home/downloads b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ANNAM STEELS PRIVATE LIMITED on 26th November 2025.

The creditors of ANNAM STEELS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 24th December 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12.12.2025
Place: Chennai

Mathur Sabhapathy Viswanathan
Interim Resolution Professional,
Annam Steels Private Limited

கள்ளக்குறிச்சி புதிய கலெக்டர் அலுவலகத் திறப்பு விழா முன்னேற்பாடுப் பணிகள்: அமைச்சர் வேலு நேரில் ஆய்வு

கள்ளக்குறிச்சி, டிச. 12–

கள்ளக்குறிச்சி அருகே உள்ள வீரசோழபுரத்தில் கட்டப்பட்டு வரும் புதிய மாவட்ட கலெக்டர் அலுவலக கட்டுமான நிறைவுப் பணிகள் மற்றும் திறப்பு விழா முன்னேற்பாடு பணிகளை அமைச்சர் எ.வ.வேலு நேரில் பார்வையிட்டு ஆய்வு செய்தார்.

முதலமைச்சர் ஆணைக்கிணங்க, கள்ளக்குறிச்சி மாவட்டத்தின் நிர்வாகப் பயன்பாட்டிற்காக கள்ளக்குறிச்சி வட்டம், வீரசோழபுரத்தில் அனைத்து வசதிகளுடன், அனைத்துத் துறைகளும் ஒரே இடத்தில் செயல்படும் வகையில் புதிய மாவட்ட ஆட்சியர் அலுவலகக் கட்டடம் கட்டப்பட்டு வருகிறது. இக்கட்டிடம் 8 தளங்களைக் கொண்டு ரூ.139.41 கோடி மதிப்பீட்டில் சுமார் 35.18 ஏக்கர் பரப்பளவில் பிரம்மாண்டமாக கட்டப்பட்டுள்ளது.

புதிய கள்ளக்குறிச்சி மாவட்ட ஆட்சியர் அலுவலக கட்டிடத்தை தமிழ்நாடு முதலமைச்சர் விரைவில் திறந்து வைக்க உள்ளார்கள். அந்த வகையில் இன்றைய தினம் புதிய மாவட்ட ஆட்சியர் அலுவலகக் கட்டட நிறைவுப் பணிகள் மற்றும் திறப்பு விழா முன்னேற்பாடு பணிகளை நேரில் பார்வையிட்டு ஆய்வு செய்தார். இந்த ஆய்வில் புதிய மாவட்ட ஆட்சியர் அலுவலகத்தில் தற்பொழுது மேற்கொள்ளப்பட்டு வரும் நிறைவுப் பணிகள் குறித்து விரிவாகக் கேட்டறிந்து சம்பந்தப்பட்ட அலுவலர்களுக்கு உரிய ஆலோசனைகளை வழங்கினார்.

இந்த ஆய்வில் சுற்றுலாத்துறை அமைச்சர் இரா.இராஜேந்திரன், மாவட்ட ஆட்சியர் எம்.எஸ். பிரசாந்த், ரிஷிவந்தியம் சட்டமன்ற உறுப்பினர் வசந்தம் க.கார்த்திகேயன், சங்கராபுரம் சட்டமன்ற உறுப்பினர் தா.உதயசூரியன் ஆகியோர் உடனிருந்தனர்.

NOTICE LOSS OF SHARE CERTIFICATE(S)

Notice is hereby given that the below mentioned Share certificates issued by **NEULAND LABORATORIES LIMITED** has been lost/misplaced.

FOLIO NO	Certificate No	SHARES	Distinctive FROM	Distinctive TO
0006227	26752	100	2996801	2996900
0006227	26753	100	2996901	2997000
0006227	26754	100	2997001	2997100
0006227	26755	100	2997101	2997200
0006227	26756	100	2997201	2997300

Due notice therof has been given to the company and We have applied to the company for the issue of Duplicate Share Certificate.The public is hereby warned against purchasing or dealing in any way with the above Share Certificate. Any person who has any claim in respect of the said Share Certificate(s) should lodge such claim with **NEULAND LABORATORIES LIMITED** 11 th Floor (5th level) Phoenix IVY Building, Plot No 573A- III, road no 82 Jubilee Hills, Hyderabad – 500033, Telangana , India, KFIN Technologies Limited Selenium Tower – B plot, 31-32, Gachibowli, Financial District, Hyderabad – 500032, within 15 days of publication of this Notice, else the company will proceed to issue Duplicate Share Certificate(s) without further intimation.

Name of the Share Holder
Revathi M,
No: 9, 7th cross street, Indira Nagar, Adyar, Chennai – 600020. Cell: 98840 00010 , 98842 06000

ஓடிசி டெக்னாலஜீஸ் லிமிடெட்

CIN : L51909TN1990PLC019007
5வது தளம், தெளலத் டவர்ஸ், 63, டெய்லர்ஸ் ரோடு, கீழ்ப்பாக்கம்,
சென்னை-600 010, இணையதளம்: www.odysseytec.com
இ-மெயில்: investors@odysseytec.com, போன்: +91 44 2645 0082/83, 4308 4070/80.

காகித வடிவில் வைத்திருக்கும் பங்குகளின் பரிமாற்ற கோரிக்கைகளை மீண்டும் வைப்பதற்கான சிறப்பு சாளரத்தின் அறிவிப்பு

ஜூலை 02, 2025 தேதியிட்ட SEBI சுற்றறிக்கை எண். SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 இன் படி, அனைத்து பங்குதாரர்களுக்கும் ஜனவரி 06, 2026 வரை காகித வடிவிலான பங்குகளின் பரிமாற்றப் பத்திரங்களை மீண்டும் சமர்ப்பிப்பதற்கு ஒரு சிறப்பு சாளரம் திறக்கப்பட்டுள்ளது என்பதை இதன் மூலம் தெரிவிக்கின்றோம்.

இந்த வசதி ஏப்ரல் 01, 2019 க்கு முன்பு தாக்கல் செய்யப்பட்ட, நிராகரிக்கப்பட்ட, திருப்பி அனுப்பப்பட்ட அல்லது ஆவணங்கள்/செயல்முறையில் உள்ள குறைபாடு அல்லது வேறு காரணங்களால் கவனிக்கப்படாத, பரிமாற்ற பத்திரங்களுக்கு மட்டுமே பொருந்தும்.

முதலீட்டாளர்கள் இந்த வாய்ப்பைப் பயன்படுத்திக் கொள்ள ஊக்குவிக்கப்படுகிறார்கள். தேவையான ஆவணங்களை நிறுவனத்தின் பதிவாளர் மற்றும் பங்கு பரிமாற்ற முகவர் M/s. Cameo Corporate Services Limited, "சுப்பிரமணியன் கட்டிடம்", எண்.1, கிளப் ஹவுஸ் சாலை, சென்னை - 600002 அனுகவும். மின்னஞ்சல்: investor@cameoindia.com அல்லது ஆன்லைன் வலைதளம் : https://wisdom.cameoindia.com.

ஓடிசி டெக்னாலஜீஸ் லிமிடெட்டிற்காக
ஒப்பம்/-
B. பூர்ணிமா,
கம்பெனி செயலாளர் & ஒப்புதல் அதிகாரி

இடம் : சென்னை
தேதி : 12-12-2025

பொது அறிவிப்பு

இதனால் பொது மக்களுக்கு அறிவிப்பது என்னவென்றால், சென்னை 600102, அண்ணாநகர் கிழக்கு, ராயல் என்கேளவ், இரண்டாவது மாடி, கதவிலக்கம் 427/9ல் வசிக்கும் எனது கட்சிக்கார் திருமதி எஸ்.ஆர். உமா (சாஸ்தாங்கல் ராதா உமா) அவர்கள் சென்னை திருவேற்காடு கிராமம், சர்வே எண். 137/1ல் அமைந்துள்ள கற்பகாம்பாள் நகர் என்னும் மனைப்பிரிவில் அடங்கிய மனை எண். 6க்கு விஸ்தீரணம் 2958 சதுர அடி கொண்ட சொத்தை குன்றத்தூர் சார் பதிவாளர் அலுவலகத்தில் 1993 ஆம் ஆண்டு பதியப்பட்ட கிரைய பத்திரம் ஆவண எண். 1932 மூலம் கிடைக்கப்பெற்று அதுநாள் முதல் ஆண்டு அனுபவித்து வருகிறார். மேலும் எனது கட்சிக்காரர் திருமதி எஸ். ஆர். உமா (சாஸ்தாங்கல் ராதா உமா) அவர்கள் தனது கணவர் திரு. ஈஸ்வர் பிரசாத் என்பவருடன் சோ்ந்து, செங்கல்பட்டு மாவட்டம் பாரதி நகர், தாளிமங்கலம் கிராமம், சர்வே எண். 6ல் அமைந்துள்ள மனை எண். 44க்கு விஸ்தீரணம் 2388 சதுர அடி கொண்ட சொத்தை செங்கல்பட்டு ஜாயின்ட் II சார் பதிவாளர் அலுவலகத்தில் 1998 ஆம் ஆண்டு பதியப்பட்ட கிரைய பத்திரம் ஆவண எண். 298 மூலம் கிடைக்கப்பெற்று அதுநாள் முதல் ஆண்டு அனுபவித்து வருகிறார் மேற்படி எனது கட்சிக்காராின் கணவர் திரு. எம். வி. ஈஸ்வர் பிரசாத் அவர்கள் திருவண்ணாமலை மாவட்டம், கடலாடி கிராமத்தில் 29.05.2018 அன்று காலமாகி விட்டார். எனது கட்சிக்காரர் 2025 வருடம் ஜனவரி மாதம் இரண்டாவது வாரத்தில் தனது வீட்டில் பொருட்களை இடமாற்றம் செய்யும் போது (1) குன்றத்தூர் சார் பதிவாளர் அலுவலகத்தில் 1993 ஆம் ஆண்டு பதியப்பட்ட கிரைய பத்திரம் ஆவண எண். 1932ன் ஒரிஜினலையும் மற்றும் (2) செங்கல்பட்டு ஜாயின்ட் II சார் பதிவாளர் அலுவலகத்தில் 1998 ஆம் ஆண்டு பதியப்பட்ட கிரைய பத்திரம் ஆவண எண். 298ன் ஒரிஜினலையும் தொலைத்து விட்டார். உடனடியாக காணாமல் போன பத்திரங்களை தீவிரமாக தேடியும் அவரால் கண்டுபிடிக்க இயலவில்லை. எனது கட்சிக்காரர் மேற்படி ஒரிஜினல் பத்திரங்களை எந்த ஒரு நிதி நிறுவனத்திடமோ அல்லது தனியாரிடமோ அடமானம் வைக்கவில்லை என்றும் எந்தவொரு வில்லங்கத்திற்கும் உட்படுத்தவில்லை என்றும் இதன் மூலம் உறுதி கூறுகிறார். மேற்படி பத்திரங்களை கண்டு எடுப்பவர்கள் அதனை கீழ்க்கண்ட விலாசத்தில் என்னிடமோ அல்லது மேலே குறிப்பிட்ட விலாசத்தில் உள்ள எனது கட்சிக்காரரிடமோ ஒப்படைக்க வேண்டுமாறும், தவிர்த்து துஷ்பிரயோகம் செய்யும் பட்சத்தில் அது எந்தவிதத்திலும் எனது கட்சிக்காரரை கட்டுப்படுத்தாது எனவும் இந்த பொது அறிவிப்பின் மூலம் அறிவிக்கப்படுகிறது.

கோ. ராமலிங்கம்
வழக்குரைஞர்
எழும்பூர் நீதிமன்றம், சென்னை 600008.

படிவம் ஏ

பொது அறிவிப்பு

(நொடித்தல் மற்றும் இந்திய திவால் வாரிய (கார்ப்பரேட் நபர்களுக்கான திவால் தீர்மான நடைமுறை) விதிமுறைகள் 2016-ன், விதி 6 - ன் கீழ்)

அன்னம் ஸ்டீல்ஸ் பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்களின் கவனத்திற்கு

தொடர்புடைய விவரங்கள்		
1.	கார்ப்பரேட் கடனாளர் பெயர்	அன்னம் ஸ்டீல்ஸ் பிரைவேட் லிமிடெட்
2.	கார்ப்பரேட் கடனாளர் துவக்கத் தேதி	14/12/2000
3.	எந்த அதிகாரத்தின் கீழ் கார்ப்பரேட் கடனாளர் துவக்கம்/பதிவு	நிறுவனங்கள் பதிவாளர், சென்னை
4.	கார்ப்பரேட் கடனாளரின் நிறுவன அடையாள எண்/ வரையறுக்கப்பட்ட பொறுப்பு அடையாள எண்	U27106TN2000PTC046300
5.	கார்ப்பரேட் கடனாளரின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக முகவரி (வேறு ஏதேனும் இருப்பின்)	எண். 5, பாலாஜி தெரு, அசோக் நகர், கோடம்பாக்கம், சென்னை, சென்னை சிட்டி கார்ப்பரேஷன், தமிழ்நாடு, இந்தியா 600024
6.	கார்ப்பரேட் கடனாளரின் திவால் நிலை துவங்கப்பட்ட தேதி	26 நவம்பர் 2025 (NCLT உத்தரவின் நகல் 10.12.2025 அன்று பெறப்பட்டது)
7.	திவால் தீர்மான நடைமுறை முடிவடையும் உத்தேச தேதி	25 மே 2026 (திவால் நடவடிக்கை தொடங்கும் தேதியிலிருந்து 180 நாட்கள்)
8.	இடைக்கால தீர்மான நிபுணராக செயல்படும் திவால் நிபுணரின் பெயர் மற்றும் பதிவு எண்.	திரு.மாத்தூர் சபாபதி விஸ்வநாதன் IBBI/IPA-001/IP-P00674/2017-18/11148
9.	குழுவில் பதிவு செய்துள்ளபடி இடைக்கால தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல் முகவரி	மனை எண். 22, வள்ளலார் தெரு, நிலமங்கை நகர், ஆதம்பாக்கம், சென்னை 88 மின்னஞ்சல்: msv8200@gmail.com
10.	இடைக்காலத் தீர்மான நிபுணருடன் கடிதப் பரிமாற்றத்திற்குப் பயன்படுத்த வேண்டிய முகவரி மற்றும் மின்னஞ்சல் முகவரி	மனை எண். 22, வள்ளலார் தெரு, நிலமங்கை நகர், ஆதம்பாக்கம், சென்னை 88 மின்னஞ்சல்: annamsteelirp@gmail.com
11.	கோரிக்கைகள் சமாப்பிக்க கடைசி தேதி	24 டிசம்பர் 2025
12.	பிரிவு 21, உப பிரிவு (6ஏ), உட்கூறு (பி)ன் கீழ் கடன் வழங்கியவர்கள் வகை, வேறு ஏதேனும் இருப்பின் இடைக்கால தீர்மான நிபுணரால் உறுதி செய்யப்பட்டது	பொருந்தாது
13.	வகையின் கீழ் கடன் வழங்கியவர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாக அடையாளம் காட்டப்பட்ட திவால் நிபுணரின் பெயர் (ஒவ்வொரு வகையிலும் 3 பெயர்கள்)	பொருந்தாது
14.	(a) தொடர்புடைய படிவங்கள் மற்றும் (b) அங்கீகரிக்கப்பட்ட பிரதிநிதிகள் விவரங்கள் கிடைக்கும்	(a) இணைய இணைப்பு: https://www.ibbi.gov.in/home/downloads (b) முகவரி : பொருந்தாது

தேசிய நிறுவனச் சட்டத் தீர்ப்பாயம், அன்னம் ஸ்டீல்ஸ் பிரைவேட் லிமிடெட்டில் கார்ப்பரேட் தீர்மான செயல்முறையை தொடங்குமாறு நவம்பர் 26, 2025 அன்று உத்தரவிட்டுள்ளது என்று இதன்மூலம் அறிவிக்கப்படுகிறது.

அன்னம் ஸ்டீல்ஸ் பிரைவேட் லிமிடெட்-க்கு கடன் வழங்கியவர்கள் வரிசை எண்.10க்கு எதிராக குறிப்பிடப்பட்டுள்ள முகவரியில் உள்ள இடைக்காலத் தீர்வு நிபுணரிடம் டிசம்பர் 24, 2025 அன்று அல்லது அதற்கு முன்னர் தங்கள் உரிமைகோரல்களை ஆதாரத்துடன் சமர்ப்பிக்குமாறு இதன்மூலம் கேட்டுக் கொள்ளப்படுகிறார்கள்.

நிதிக் கடன் வழங்கியவர்கள் தங்கள் உரிமைகோரல்களை மின்னணு முறையில் மட்டுமே ஆதாரத்துடன் சமர்ப்பிக்க வேண்டும் மற்ற அனைத்து கடன் வழங்கியவர்களும் நேரில், தபால் அல்லது மின்னணு முறையில் ஆதாரத்துடன் உரிமைகோரல்களைச் சமர்ப்பிக்கலாம்.

தவறான சான்றுகளை சமர்ப்பித்தால் அபராதம் விதிக்கப்படும்.

மாத்தூர் சபாபதி விஸ்வநாதன்
இடைக்கால தீர்மான நிபுணர்,
அன்னம் ஸ்டீல்ஸ் பிரைவேட் லிமிடெட்

தேதி: 12.12.2025
இடம்: சென்னை

IVth COURT
BEFORE THE MOTOR ACCIDENTS CLAIMS TRIBUNAL AT CHENNAI
M.C.O.P.NO:2784/2022

Janaki ....petitioners
- Versus -
1.Thirunavukarasu
And 3 Others ...Respondents
To:
Ananda Thirumal Selvan,
Plot No.C.G.R.Avenue,
Meenatchi Nagar,
Old Perungalathur,
Chennai-600 063 ...Respondent-3

The aforesaid MCOP has been filed by the petitioner above named for the grant of compensation for the Injuries sustained by him in the road accident which occurred on15.05.2022 at about 16:00Hrs .The same stands posted to 05.01.2026 at 10.30 AM. for your appearance either in person or through a duly instructed counsel, failing which the petition would be decided in your absence at your cost and consequence.

K.RAVI
R.SAMATHUVAKANNAN
Counsel For The Petitioner

IN THE COURT AT OF THE PRINCIPLE DISTRICT JUDGE AT CHENGELPET
G.W.O.P.No.211/2025

Mrs.R.Chitra Raju, D/o.Mr.Raju
No.12/128A, Flat No.9,
Rajarejeshwari Nagar 5th Street,
Madipakkam, Chennai – 600 091
Petitioner
VS
Mr.Murali Krishna Koneti
S/o.Mr.K.Ranganayakalu
No.13/133, Vadlapalem,
Tadipatri, Anantapuram District,
Andhra Pradesh – 515 411.
Respondent

NOTICE OF HEARING

Please take notice that the above named Petitioner has filed the above case against Respondent and the same is posted on 15.12.2025 for the appearance of the Respondent. The Respondent is hereby requested to appear before this court at about 10:30 AM and to file Vakalath/ Counter or objections if any either personally or through an Advocate, otherwise he will be called absent and will be set exparte and the suit will be allowed accordingly in his absence.

K.B.UDHAYAN,
Advocate For Petitioner

மேன்மைமிகு கூடுதல் சார்பு நீதிமன்றம் திண்டிவனம்
E.P.No. 48 / 2025
IN
D.R.A.No. 71 / 2023

Sriram chit Tamilnadu (P) Ltd
Rep-by its Foreman,
M. Palanivel s/o Munusamy (Age-34)
Tindivanam Branch.
Petitioner / D.H
1. G. Suresh
2. G. Anjalai
எதிர்
3. P. Kumaran
s/o Paneer selvam (Age - 32),
No. 2/72, Mariyamman koil street,
Senthamangalam Village,
Avanipur Post, Tindivanam.
& 2 Other's Respondent's / J.D's

பொது அறிவிப்பு

மேற்படி நிறைவேற்ற மனுவில் 3ம் எதிர்மனுதாரர்/J.D's ஆன தங்களுக்கு எதிராக சமூகம் நீதிமன்றத்தில் நிறைவேற்ற மனு தாக்கல் செய்து அவைதங்களுடைய ஆட்சேபணியை தெரிவிக்க 15/12/2025 தேதியன்று வாய்தா வைக்கப்பட்டுள்ளது. மேற்படி தேதியன்று சமூகம் நீதிமன்றத்தில் காலை 10.00 மணிக்கு 3ம் எதிர்மனுதாரர் / J.D's ஆகிய தாங்கள் நேரிலோ அல்லது வழக்கறிஞர் மூலமாகவோ ஆஜராகி தங்களுடைய ஆட்சேபனையை தெரிவித்துக் கொள்ள வேண்டியது. தவறும் பட்சத்தில் தங்களுக்கு எதிராக ஒருதலைபட்சமாக தீர்மானிக்கப்படும் என்பதை இந்த அறிவிப்பின் மூலம் தங்களுக்கு தெரிவித்துக் கொள்ளப்படுகிறது.

K. ஆனந்த் B.A,LL.B.,
T.எழிலரசன் B.A,LL.B.,
வழக்கறிஞர்கள், திண்டிவனம்.

IN THE COURT OF V ADDITIONAL CITY CIVIL COURT AT CHENNAI.
I.A. No. 2 OF 2025
IN
I.A. No. 1 OF 2024
IN
O.S. No. 10287 OF 2010

(01) Mr. C. Gopalakrishnan,
S/o. Late Mr. G. N. Chinnasamy,
And Another.
...Petitioners/Petitioners.
- Vs. –
(01)Mr. T.S.Naina Mohamed
(Deceased),
S/o. Mr. T. M. Syed Gani,
and 24 Others.
...Respondents/Respondents.
To,
R19) Mrs. Saranya,
D/o. late Mr. M. Dhanasekaran
M16, F Floor, 8th Street, M Block,
Anna Nagar, Chennai- 600 040.

In the above mentioned matter, I have filed an application on behalf of the petitioners vide I.A. No. 2 OF 2025 IN I.A. No. 1 OF 2024 IN O.S. No. 10287 OF 2010 on the file of Hon'ble V Additional City Civil Court at Chennai, to bring on the legal heirs of the deceased 3rd respondent in I.A. 1 of 2024 in O.S. No. 10287 of 2010. The above said application came up before the Hon'ble V Additional City Civil Court at Chennai on 02/12/2025 and the Hon'ble Court was pleased to order summons to you (i.e. R19) through paper publication and the same was also allowed, returnable by 06/01/2026. Hence this paper publication.

Hence, it is informed that kindly take notice that you are hereby called upon to appear before the Hon'ble V Additional City Civil Court at Chennai on 06/01/2026 at 10.30 am either in person or through a pleader failing which the matter will be decided ex-parte.

LAKSHMI VIJAYAKUMAR
COUNSEL FOR PETITIONERS.

பெயர் மாற்றம்

Old Sur Name: Mohammed Hanifa Old Given Name: Azra Kamar தந்தை பெயர்: Mohammed Hanifa, பிறந்த தேதி: 26.04.2002 எண்.27, தக்கர் தெரு, புரசைவாக்கம், சென்னை – 600084 என்ற முகவரியில் வசிக்கும் நான், இனி New Given Name: **AZRA KAMAR** என அழைக்கப்படுகிறேன்.

Old Sur Name: Mohammed Hanifa
Old Given Name: Azra Kamar

பெயர் மாற்றம்

Bithinesa Begum Sirajudeen கணவர் பெயர்:Sirajudeen, பிறந்த தேதி: 21.05.1975 எண்.28/B, ராஜகோபால் தெரு, விழுப்புரம் – 605602, விழுப்புரம் மாவட்டம் என்ற முகவரியில் வசிக்கும் நான், இனி **BAITHINESA BEGAM SIRAJUDEEN** என அழைக்கப்படுகிறேன்.

Bithinesa Begum Sirajudeen

பெயர் மாற்றம்

Mohammed Sulaimon .M தந்தை பெயர்:Mohamed Kasim, பிறந்த தேதி: 14.04.1980, எண். 8/2 1வது குறுக்கு தெரு, திருவள்ளுவர் நகர், கொடுங்கையூர், சென்னை–600118 என்ற முகவரியில் வசிக்கும் நான், இனி **MOHAMED SULAIMAN M** என அழைக்கப்படுகிறேன்.

Mohammed Sulaimon .M

பெயர் மாற்றம்

Fatemabahen Abdulkadar Suratwala கணவர் பெயர்: Abdul Kadar S Suratwala, பிறந்த தேதி: 11.05.1988 75, B–பிளாக், ரூம் நெ.20, பேசின் பிரிட்ஜ் ரோடு, சென்னை–600 021 என்ற முகவரியில் வசிக்கும் நான், இனி **FATEMA** (Given Name) **ABDULKADIR SURATWALA** (Surname) என அழைக்கப்படுகிறேன்.

Fatemabahen Abdulkadar Suratwala

பெயர் மாற்றம்

Old Surname:Dhavamani Raja Senthil Vadivu Old Given Name: Dheebiga தந்தை பெயர்: Dhavamani Raja, பிறந்த தேதி:30.06.1991, 144, Elango Adigal St, Anna salai, Periyar Nagar South, Vriddhachalam, Cuddalore–606001, என்ற முகவரியில் வசிக்கும் நான், இனி New Surname: **DHAVAMANI SENTHIL VADIVU** New Given Name:**DHEEBIGA.** என அழைக்கப் படுகிறேன்.

Old Surname:Dhavamani Raja Senthil Vadivu
Old Given Name:Dheebiga

பெயர் மாற்றம்

Old Surname: DHAVAMANI RAJA SENTHIL VADIVU Old Given Name: DHEEBIGA, D/O: DHAVAMANI RAJA, பிறந்த தேதி: 30/06/1991, 144, ELANGO ADIGAL STREET, ANNASALAI, PERIYAR NAGAR SOUTH, VRIDDHACHALAM, CUDDALORE–606001, என்ற முகவரியில் வசிக்கும் நான் இனி **New Surname: DHAVAMANI SENTHIL VADIVU New Given Name: DHEEBIGA** என்று அழைக்கப்படுகிறேன்.

Old Surname: DHAVAMANI RAJA SENTHIL VADIVU
Old Given Name: DHEEBIGA

பெயர் மாற்றம்

SUGUNA DEVI PAWAR, கணவர் பெயர்: ASHOK KUMAR PAWAR, பிறந்த தேதி: 23.04.1970, நெ.51, காந்தி மெயின் ரோடு, T.V. நகர், திருமங்கலம், அண்ணா நகர், சென்னை – 600 040. என்ற முகவரியில் வசிக்கும் நான் இனி **SUGANA DEVI PAWAR** என்று அழைக்கப்படுகிறேன்.

SUGUNA DEVI PAWAR

பொது அறிவிப்பு

நான், வி. சந்திரசேகரன், மறைந்த ஏ.வி. ராமன் அவர்களின் மகன், எனது சொத்து தொடர்பான அசல் விற்பனைச் சான்றிதழ் (Sale Deed) எண் 4991/1980, 04/12/1980 அன்று பதிவு செய்யப்பட்ட, அம்பத்தூர் கிராமத்தில் உள்ள பிளாட் எண் 7, R.S.No.618/2E மற்றும் 618/5, மொத்தம் 2640 சதுர அடிகள் பரப்பளவு கொண்ட நிலம் தொடர்பானது, இழந்துவிட்டதால் இப்பொது அறிவிப்பை வெளியிடுகிறேன்.

நிலத்தின் எல்லைகள்
வடக்கு: 20 அடி சாலை தெற்கு: பிளாட் எண் 6
கிழக்கு: 20 அடி சாலை மேற்கு: பிளாட் எண் 8
அளவுகள்:
கிழக்கு பக்கம் தெற்கு முதல் வடக்கு வரை45 அடி
மேற்கு பக்கம் 43 அடி , வடக்கு பக்கம் கிழக்கு முதல் மேற்கு வரை60 அடி
தெற்கு பக்கம்60 அடி

மேற்கண்ட அசல் விற்பனைச் சான்றிதழ், அம்பத்தூர் கிளை தேசியமயமாக்கப்பட்ட வங்கியில் கடன் பெறுவதற்காக வைப்பு செய்யப்பட்டிருந்தது.கடன் முடிந்தபின், வங்கி அந்த அசல் சான்றிதழ் காணவில்லை என்று தெரிவித்தது.எனவே, சான்றிதழின் Certified Copy எனக்கு வழங்கப்பட்டது.மிகுந்த எச்சரிக்கையாக, இப்பொது அறிவிப்பு வெளியிடப்படுகிறது. இதுகுறித்து காவல் நிலையத்தில் புகார் அளிக்கப்பட்டுள்ளது.

மேற்கண்ட அசல் விற்பனைச் சான்றிதழ் யாரிடமாவது இருந்தால் அல்லது யாராவது கண்டுபிடித்தால், உடனடியாக கீழ்க்கண்ட முகவரிக்கு திருப்பி வழங்குமாறு கேட்டுக்கொள்ளப்படுகிறது.

இல்லையெனில், அதனால் ஏற்படும் எந்தவொரு கோரிக்கை/சட்டப்பூர்வ விளைவுகளுக்கும் அவர்/அவர்கள் பொறுப்பேற்க வேண்டியிருக்கும்.

வி. சந்திரசேகரன்
பிளாட் எண் 7/2, வினோபாஜி தெரு,
விஜயராகவச்சாரி தெருவின்
அருகில்,விஜயலட்சுமிபுரம்,
அம்பத்தூர்,சென்னை.600 053.

அசல் ஆவணம் காணவில்லை

எனது கட்சிக்காரரான, **திரு. எஸ். சூர்யநாராயணன்,** த/பெ. எஸ். சிவசுப்பிரமணியன், எண் 78A, லட்சுமி நகர், 3வது தெரு, மடிப்பாக்கம், சென்னை 600 091 என்ற முகவரியில் வசிப்பவர், சென்னை (தெற்கு) பதிவு மாவட்டம், மடிப்பாக்கம் கிராமம், சர்வே எண் 153/31 (பட்டா எண் 4090-இன் படி) உள்ள பிளாட் எண் 7-இல் அமைந்துள்ள தனது சொத்து சம்பந்தப்பட்ட, **ஆவணம் எண் 1360/1990 (எஸ்.ஆர்.ஓ, ஆலந்தூர்)** கொண்ட மூல விற்பனைப் பத்திரத்தை **18.11.2025** அன்று தொலைத்துவிட்டார். எனது கட்சிக்காரர் அதனைத் தேட தீவிர முயற்சி செய்தும், அனைத்தும் வீணானது. மேற்கூறிய ஆவணத்தை யாரேனும் கண்டெடுத்தால், இந்த அறிவிப்பு வெளியான 10 நாட்களுக்குள் அதனை எனது கட்சிக்காரிடமோ அல்லது என்னிடமோ திருப்பித் தருமாறு கேட்டுக் கொள்கிறோம். அதன் பிறகு எந்தவொரு கோரிக்கையும் ஏற்றுக்கொள்ளப்படாது.

M. பிரகாஷ், M.B.A B.L.
எண் 3/601, புகழேந்தி சாலை,
முகப்பேர் கிழக்கு, சென்னை-600037.
Ph: 8608637777/9884330518

பொது அறிவிப்பு-அசல் ஆவணம் காணவில்லை

என் கட்சிக்காரர் திரு.P.பிரேமானந்த் த/பெ. திரு.K.S.பிரபாகரன் அவர்களுக்கு சொந்தமான காஞ்சிபுரம் மாவட்டம், செங்கல்பட்டு வட்டம், நெ.28 பொன்மார் கிராமம், பட்டா எண்.1688, சர்வே எண்.271/1-ல் 0.19 செண்ட் மற்றும் சர்வே எண்.271/3-ல் 0.01½ செண்ட் மொத்தம் 20½ செண்ட் கொண்ட நிலத்திற்கான அசல் தாய் பத்திர எண்.3908/1992 SRO கூடுவாஞ்சேரி. வீடு மாற்றம் செய்தபோது காணாமல் போய் விட்டது. மேற்படி ஆவணத்தை யாரேனும் வைத்திருந்தால் /உரிமை கோருதல் உள்ளவர்கள் இந்த அறிவிப்பு வெளியான நாளில் இருந்து **15 நாட்களுக்குள்** கீழ் கண்ட எனது முகவரிக்கு தொடர்பு கொள்ளவும். பிறகு உரிமை கோரிக்கை எதுவும் இல்லை என கருதப்படும்.

திரு. K.P. சூர்யா B.A., B.L.,
சூர்யா சிஸ்டம்ஸ் &
லா அசோசியேட்ஸ்,
நெ.82A, NSK தெரு, நந்திவரம்,
கூடுவாஞ்சேரி-603202,
வண்டலூர் வட்டம், செங்கல்பட்டு
மாவட்டம். செல் நெம்பர்:96000 82813

பெயர் மாற்றம்

Tamizh Inian Gandhi Senthil Kumar தந்தை பெயர்:Senthil Kumar, பிறந்த தேதி: 29.11.2006 எண்.6, F2, G R என்கிளேவ், 1வது மாடி, அன்பு நகர், 3வது தெரு, வளசரவாக்கம், சென்னை–600087 என்ற முகவரியில் வசிக்கும் நான், இனி **TAMIZHINIAN SENTHIL KUMAR** என அழைக்கப்படுகிறேன்.

Tamizh Inian Gandhi Senthil Kumar

IN THE COURT OF V ADDITIONAL CITY CIVIL COURT AT CHENNAI.
I.A. No. 2 OF 2025
IN
I.A. No. 1 OF 2024
IN
O.S. No. 10287 OF 2010

(1)Mr. C. Gopalakrishnan,
S/o. Late Mr. G. N. Chinnasamy,
And Another.
...Petitioners/Petitioners.
- Vs –
(01) Mr. T. S. Naina Mohamed
(Deceased),
S/o. Mr. T. M. Syed Gani, and 15
Others.
...Respondents/Respondents.
To,
R19) Mrs. Saranya,
D/o. late Mr. M. Dhanasekaran
M16, F Floor, 8th Street, M Block,
Anna Nagar, Chennai- 600 040.

In the above mentioned matter, I have filed an application on behalf of the petitioners vide I.A. No. 1 of 2025 in I.A. No. 2 of 2024 in O.S. No. 10287 of 2010 on the file of Hon'ble V Additional City Civil Court at Chennai, to raise the attachment order recorded in Document No. 39 of 2007 on the file of SRO Anna Nagar, consequently communicate the raising order to the sub – registrar, Anna Nagar. The above said application came up before the Hon'ble V Additional City Civil Court at Chennai on 02/12/2025 and the Hon'ble Court was pleased to order summons to R19 through paper publication and the same was also allowed, returnable by 06/01/2026. Hence this paper publication.

Hence, it is informed that kindly take notice that you are hereby called upon to appear before the Hon'ble V Additional City Civil Court at Chennai on 06/01/2026 at 10.30 am either in person or through a pleader failing which the matter will be decided exparte.

LAKSHMI VIJAYAKUMAR
Counsel For Petitioners

மேன்மைமிகு கூடுதல் சார்பு நீதிமன்றம்1, விழுப்புரம்:
AS.No. 34/2025

விழுப்புரம் மாவட்டம், செஞ்சி ரோடு, பாப்பன்குளம், கதவு எண்.34 ல் வசிக்கும் இந்து சுமார் 69 வயதுள்ள காசியம்மாள் w/o கலியமூர்த்தி
மேல்முறையீட்டாளர்
எதிர்
1. விழுப்புரம் மாவட்டம், அதனூர் கிராமத்தில் வசிக்கும் இந்து சுமார் 69 வயதுள்ள சுப்ரமணியன் s/o பெருமாள்.
2. விழுப்புரம் மாவட்டம், அதனூர் கிராமத்தில் வசிக்கும் இந்து சுமார் 66 வயதுள்ள கந்தசாமி s/o பெருமாள்.
3.விழுப்புரம் மாவட்டம், அதனூர் கிராமத்தில் வசிக்கும் இந்து சுமார் 61 வயதுள்ள ராஜம்மாள் D/o பெருமாள்.
4. விழுப்புரம் மாவட்டம், அதனூர் கிராமத்தில் வசிக்கும் இந்து சுமார் 58 வயதுள்ள சின்னப்பொண்ணு D/o பெருமாள்.
5. விழுப்புரம் மாவட்டம், அதனூர் கிராமத்தில் வசிக்கும் இந்து சுமார் 56 வயதுள்ள பூங்கோதை D/o குமாரசாமி
6. விழுப்புரம் மாவட்டம், அதனூர் கிராமத்தில் வசிக்கும் இந்து சுமார் 51 வயதுள்ள கலைவாணி D/o குமாரசாமி
7. விழுப்புரம் மாவட்டம், அதனூர் கிராமத்தில் வசிக்கும் இந்து சுமார் 48 வயதுள்ள சுமித்ரா D/o குமாரசாமி
8. விழுப்புரம் மாவட்டம், அதனூர் கிராமத்தில் வசிக்கும் இந்து சுமார் 44 வயதுள்ள ரமேஷ்குமார் s/o குமாரசாமி
9. விழுப்புரம் மாவட்டம், அதனூர் கிராமம், ஆசாரங்குப்பம் காலனி, மாரியம்மன் கோவில் தெருவில் வசிக்கும் இந்து சுமார் 51 வயதுள்ள மஞ்சுளா (represented by her Power Agent Mr. Suresh) W/o விஜய் அமிர்தராஜ்
2 முதல் 10 எதிர்மனுதாரர்கள்

2 முதல் 10 எதிர்மனுதாரர்களுக்கு அறிவிப்பு

மேற்படி நெம்பர் வழக்கில் மேல்முறையீட்டாளர் தங்களுக்கு எதிராக மேன்மைமிகு கூடுதல் சார்பு நீதிமன்றம் எண் 1, விழுப்புரத்தில் மேல்முறையீட்டு வழக்கு தாக்கல் செய்யப்பட்டு மேற்படி வழக்கு AS. No. 34/2025 என்று நெம்பர் செய்யப்பட்டு எதிர்வருகின்ற 15.12.2025 தேதியன்று தாங்கள் ஆஜராவதற்கு வாய்தா வைக்கப்பட்டுள்ளது. எனவே எதிர்வரும் 15.12.2025 தேதியன்று காலை 10.00 மணிக்கு மேற்படி சமூகம் நீதிமன்றத்தில் தாங்கள் நேரிலோ அல்லது தங்களின் வழக்கறிஞர் மூலமாகவோ ஆஜராகி மேற்படி நெம்பர் வழக்கில் தங்கள் தரப்பு ஆட்சேபணையினை தெரிவிக்க வேண்டியது. தவறும்பட்சத்தில் மேற்படி மேல்முறையீட்டு வழக்கு தங்களுக்கு எதிராக சமூகம் நீதிமன்றத்தால் ஒருதலைப்பட்ச உத்தரவு பிறப்பிக்கப்படும் என்பதை கண்டிப்பாக அறியவும்.

K. SHANKAR., B.A., LL.B.,
M. MOTHISHANKAR B.A., LL.B.,
ADVOCATES, VILLUPURAM

பெயர் மாற்றம்

MOHAMMED USMAN KAKI
த/பெ: Junaid Ahmed Kaki,
பிறந்த தேதி: 10.12.2004
(பிறந்த மாவட்டம்: சென்னை),
குடியிருப்பு முகவரி: எண் 14/15,
மேயர் சிவராஜ் தெரு,
ராயப்பேட்டை, சென்னை 600 014,
என்ற முகவரியில் வசிக்கும் நான்
இனி **MOHAMMED USMAN**
என அழைக்கப்படுவேன்.

MOHAMMED USMAN KAKI
(பழைய பெயர்)

மேன்மைமிகு திண்டிவனம் கூடுதல் சார்பு நீதிமன்றம்
O.S No. 142/2025

தனஞ்செழியன் மற்றும் இருவர்
வாதி/மனுதாரர்
எதிர்
1. ராமலிங்கம்,
த/பெ. பல்வேட்டான், (D7)
2. ஏழுமலை,
த/பெ. படவேட்டன், (D8)
3. முருகன், த/பெ. படவேட்டன், (D9)
4. செல்வம்,
த/பெ. படவேட்டன், (D10)
5. அமுதா, த/பெ. படவேட்டன், (D11)
1 முதல் 5 நபர்கள் வசிப்பிடம் அவர் கிராமம், திண்டிவனம் வட்டம், விழுப்புரம் மாவட்டம்.
.. எதிர்மனுதாரர்கள்/பிரதிவாதிகள்

அறிவிப்பு

வாதிகள் 7 முதல்பிரதிவாதிகளான தங்கள்மீது பாக தாவ தாக்கல்செய்து தங்களுக்கு சமூகம் நீதிமன்றம் மூலமாகவும், தபால் மூலமாகவும் பலமுறை சம்மன் அனுப்பியதில் தாங்கள் பெற்றுக்கொள்ளாததால் நாளிதழ் விளம்புரம் மூலம் சம்மன் சார்பு செய்ய கடந்த 11.11.2025 அன்று கணம் நீதிமன்றம் மூலம் உத்தரவாகி மேற்படி வழக்கின் வாய்தா 16.12.2025 அன்று போடப்பட்டுள்ளது. மேற்படி வாய்தா தினத்தன்று காலை 10.30 மணிக்கு மேற்படி நீதிமன்றத்தில் தாங்களோ அல்லது தங்களது வழக்கறிஞர் மூலமாகவோ ஆஜராகி ஆட்சேபனை இருந்தால் தெரிவித்துக்கொள்ள வேண்டியது. தவறும்பட்சத்தில் மேற்படி வழக்கில் தங்களுக்கு எதிராக ஒருதலைபட்சமாக தீர்மானிக்கப்படும் என்பதை இதன்மூலம் அறியவும்.

M. Suburayan, BL,
M. A. Shanmugam. Bl.,
S. V. Naveen Balaji. BA. BL
Advocates, Tindivanam

மேன்மைமிகு முதன்மை மாவட்டம் மற்றும் அமர்வு நீதிமன்றம், விழுப்புரம்
IDOP.No. 51/2025

விழுப்புரம் மாவட்டம், முகையூர் கிராமம், St Xavier RC Church (near) கதவு எண் 1/199ல் வசிக்கும் ஜார்ஜ் மனைவியும், அந்தோனிசாமி குமாரத்தியுமான கிருஸ்துவர் சுமார் 42 வயதுள்ள ஆரோக்கியமேரி
மனுதாரர்
எதிர்
விழுப்புரம் மாவட்டம், கண்டாச்சிபுரம் வட்டம், முகையூர் கிராமத்தில் வசிக்கும் மாதாகாணிக்கம் குமாரர் கிருஸ்துவர் சுமார் 45 வயதுள்ள ஜார்ஜ்
எதிர்மனுதாரர்

எதிர்மனுதாரருக்கு அறிவிப்பு

மேற்படி நெம்பர் வழக்கில் மனுதாரர் தங்களுக்கு எதிராக மேன்மைமிகு முதன்மை மாவட்டம் மற்றும் அமர்வு நீதிமன்றம், விழுப்புரத்தில் இந்திய விவாகரத்து சட்டம் பிரிவு 32ன் கீழ் மனுதாரர் எதிர்மனுதாரருடன் சேர்ந்து வாழ வேண்டி மனு தாக்கல் செய்யப்பட்டு மேற்படி மனு IDOP.No.51/2025 என்று நெம்பர் செய்யப்பட்டு எதிர்வருகின்ற 3.01.2026 தேதியன்று தாங்கள் ஆஜராவதற்கு வாய்தா வைக்கப்பட்டுள்ளது. எனவே எதிர்வரும் 3.01.2026 தேதியில் காலை 10.00 மணிக்கு மேற்படி சமூகம் நீதிமன்றத்தில் தாங்கள் நேரிலோ அல்லது தங்களின் வழக்கறிஞர் மூலமாகவோ ஆஜராகி மேற்படி நெம்பர் வழக்கில் தங்கள் தரப்பு ஆட்சேபணையினை தெரிவிக்க வேண்டியது, தவறும்பட்சத்தில் மேற்படி வழக்கு தங்களுக்கு எதிராக சமூகம் நீதிமன்றத்தால் ஒருதலைப்பட்ச உத்தரவு பிறப்பிக்கப்படும் என்பதை கண்டிப்பாக அறியவும்.

M. MOTHISHANKAR B.A., LL.B.,
ADVOCATE, VILLUPURAM

மேன்மைமிகு திண்டிவனம் முதன்மை சார்பு நீதிமன்ற நீதிபதி அவர்கள் சமூகம்
IA /2025
In
IA. 341/2023
In
O.S. 7/2014

1.மதினாபேகம் (இறந்தார்)
வாரிசுகள்
2.பீர் அகமது
3.ஜீனைதா பானு
4.ஆரிபா
5.யாஸ்மின்
வாதி / மனுதாரர்
எதிர்
R3.பெனாசீர் S/o முஸ்தபா சாய்ப்
பள்ளிவாசல் தெரு உலகாபுரம்
கிராமம், வானூர் தாலுக்கா
R14. சிவக்குமார்
S/o செல்வராஜ் உலகாபுரம் கிராமம்,
கம்மாபுரம் வானூர் தாலுக்கா.
R16. கோவிந்தசாமி
S/o ஆறுமுக கவுண்டர்
உலகாபுரம் கிராமம்,
கமலாபுரம், வானூர் தாலுக்கா,
R17. ராஜு S/o கிருஷ்ணமூர்த்தி
உலகாபுரம் கிராமம், கமலாபுரம்
வானூர் தாலுக்கா,
R18. ஜெயமூர்த்தி
S/o கிருஷ்ணமூர்த்தி குமாரர்,
உலகாபுரம் கிராமம், கமலாபுரம்,
வானூர் தாலுக்கா
R19. பச்சையம்மாள்
D/o கிருஷ்ணமூர்த்தி உலகாபுரம்
கிராமம், கமலாபுரம், வானூர்
தாலுக்கா,
R20. சரசு W/o சங்கர்
உலகாபுரம் கிராமம், கமலாபுரம்,
வானூர் தாலுக்கா,
பிரதிவாதிகள் / எதிர்மனுதாரர்கள்

மேற்படி நெம்பர் வழக்கில் கண்ட R3,R14,R16 முதல் R20 வரை ஆகிய எதிர்மானுதாரர்கள் அறிவாதவது

மேற்படி நம்பர் வழக்கில் வாதிகள் தரப்பில் பிரதிவாதிகள் மீது பாகப்பிரிவினை வழக்கு தாக்கல் செய்யப்பட்டு அதில் வாதிகள் கூறியபடி 6ல் 1 பங்கு என்று 05.03 2022 அன்று தீர்ப்பு பகரபட்டது மேற்படி தீர்ப்பினை ரத்து செய்ய எதிர்மனுதாரர்கள் தரப்பில் மனு எதுவும் தாக்கல் செய்யவில்லை. எனவே சமூகம் நீதிமன்றம் அளித்த 05.03.2022 தேதியிட்ட முதல்நிலை தீர்பானையே இறுதியானது ஆகும். டிகிரியினை அனுசரித்து எதிர்மனுதாரர்கள் மனதாரர்களுக்குரிய 6 ல் 1 பாகத்தை நீதிமன்ற ஆணையர் மற்றும் நில அளவையர் உதவியுடன் அளந்து நில இளப்பம் சரிகட்டி பாகம் பிரித்து கோர்ட் மூலம் ஒப்புதல் பெற வேண்டி இறுதிநிலை தீர்பானைக்குக்கு மனுசெய்துள்ளார் இதில் மேற்படியாளர்களுக்கு பலமுறை நீதிமன்றத்தின் மூலம் சம்மன் படிகட்டபட்டு சார்வாகாததால் தங்களுக்கு சம்மன் சார்வாகும் பொருட்டு இந்த அறிவிப்பு கொடுக்கப்படுகிறது மேற்படி வழக்கில் தாங்கள் ஆஜராக வருகின்ற 18.12.2025 அன்று வாய்தா வைக்கப்பட்டுள்ளது அன்றைய தினம் மேற்கண்ட அனைவரும் நேரிலோ அல்லது வழக்கறிஞர் மூலமாகவோ காலை 10 மணிக்கு கணம் நீதிமன்றத்தில் ஆஜராக வேண்டியது. தவறும் பட்சத்தில் தங்களுக்கு எதிராக ஒருதலை பட்சமாக தீர்ப்பு செய்யப்படும் என்பதை கண்டிப்பாக அறியவும்.

வழக்கறிஞர்
J. FELIX MAGHIZHAN, M.L.,
Advocate / Notary

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the below mentioned Share certificates issued by **M/S. Shriram Finance Limited**, Tamilnadu, India has been lost/misplaced.

Folio No	Certificate No	Shares	Distinctive From	Distinctive To
47787	801959	5000	1875524121	1875529120

Due notice therof has been given to the company and We have applied to the company for the issue of Duplicate Share Certificate.The public is hereby warned against purchasing or dealing in any way with the above Share Certificate. Any person who has any claim in respect of the said Share Certificate(s) should lodge such claim with **Shriram Finance Limited, Sri Towers, 14A,South Phase,Industrial Estate,Guindy,Chennai-600032,or its Share Transfer Agents, Integrated Registry Management Services Pvt Ltd,"Kences Towers",2nd Floor,No.1,Ramakrishna Street,North usman Road,T.Nagar,Chenni-600017**, within 15 days of publication of this Notice, else the company will proceed to issue Duplicate Share Certificate(s) without further intimation.

Date:12.12.2025
Place: Jayankondam

Dr. V.Ragavan,
7 C, Thopperi street,
Jayankondam- 621802

பொது அறிவிப்பு

சென்னை 600 095, மதுரவாயல், ஸ்ரீவெங்கடேஸ்வரா நகர், இரண்டாவதுகுறுக்குத் தெரு, எண்.91/92 ல் வசிக்கும் திருமதி. சகிலா பானு. J மற்றும்திரு. முகம்மது இக்பால். J ஆகிய எனது கட்சிகாரர்கள் சென்னை மதுரவாயல் கிராமம்,S. Nos. 106, 107/2 மற்றும் 108-ல் அடங்கிய வெங்கடேஷ்வரா நகர் லேஅவுட்டிலுள்ள 3393 சதுரடிகள் கொண்ட பிளாட் எண்கள். 91, 92 மற்றும் 6384 சதுரடிகள் கொண்ட 94, 95-ஆக மொத்த விஸ்தீரணம் 9777 சதுரடிகள், கொண்ட சொத்தை திரு. ஜாவித் இக்பால் மற்றும் திருமதி. நசீம் பானு அவர்கள் 22.09.1995 அன்று விருகம்பாக்கம் சார்பதிவாளர் அலுவலகத்தில் ஆவண எண்கள். 3721/1995 மற்றும் 3720/1995 ஆக பதிவு செய்து அனுபவித்து வந்த நிலையில் திரு. ஜாவித் இக்பால் 09.03.2017-ல் மற்றும் திருமதி. நசீம்பானு 22.04.2017-ல் இறந்த பின் அவர்களது வாரிசுகள் மெட்ராஸ் உயர்நீதி மன்றத்தில்பாக பிரிவினை கோரி தொடர்ந்த வழக்கு எண். C.S No. 118/2018 நிலுவையில் இருந்தசமயம் வழக்கின் தரப்பினர்கள் தாக்கல் செய்த சமரச உடன்படிக்கையின் படி மேலேகூறிய சொத்து திருமதி. சகிலா பானு. J மற்றும் திரு. முகம்மது இக்பால். J அகியஇருவருக்கும் பாத்தியப்பட்டு அனுபவித்து வந்த நிலையில் ஷ அசல் கிரைய ஆவணங்களை மதுரவாயல் MGR Engineering College, அருகில் இருசக்கர வாகனத்தில் செல்லும் போது, 23.10.2025 அன்று பகல் 2.00 மணியளவில் தொலைத்து விட்டார்கள். யாருக்கேனும் ஷ ஆவணங்கள் சம்மந்தப்பட்ட தகவல் தெரிந்திருந்தால் தொடர்புகொள்ளவும்.

R. KUMARESAN, Notary Public Advocate,
No. 29, J.J.Complex, Thirumangalam, Anna Nagar, Chennai – 600 040.
Mobile No. 9381006736.

PUBLIC NOTICE

Under the instruction from my clent G.Kamatchi, W/o.Gopal residing at: No.3, Ramakrishna 2nd Street, Porur, Chennai-116 do here by inform to the public that my client is the owner of the property survey number 37/1 bearing a extent of 1210 sq ft at Bananai Koil Street, Metukuppam, Mugilivakkam Village No.77, Munratur sub division at south Chennai new district, Sreepermbudur Division Kancheepuram district bearing DOC No.2278 of 2003 at Sub Registrar Office at Kunratur, Chennai-69 have been misplaced by her. Hence if any public or any one found the above said DOC No.2278 of 2003 may kindly hand over the same to the above Said address or to the nearest police station.

V.Babu,
Advocate - High Court
Notary - Govt. of India, Commissioner of Oaths,
NO.8/50, II Floor, Harikrishnan Street,
K.K.Salai, Saligramam, Chennai-600 093,
Cell No.+91 9444191380,
email: pvblml@gmail.com

சென்னை உயர்நீதிமன்றம்
(உயில் மற்றும் உயில் இல்லாத வழக்கு பற்றிய ஆள்வரை)
முதலேற்பு, மனு எண். 516/2025

இந்திய வாரிசுரிமைச் சட்டம் 1925 தொடர்பான மனுவில் 26.02.2024 அன்று இறந்து போன திரு வி.ஆனந்த் அவர்களின் வாரிசுரிமை கோரும் மனு

1. ஏ.சரஸ்வதி, W/o. மறைந்த வி.ஆனந்த்,
எண்.24, ராகவா ரெட்டி காலனி,
2வது குறுக்குத் தெரு, அசோக் நகர், சென்னை–600 083.
2. ஏ.ஸ்ரீதர், மறைந்த வி.ஆனந்த்,
எண்.24, ராகவா ரெட்டி காலனி,
2வது குறுக்குத் தெரு, அசோக் நகர், சென்னை–600 083.
3. ரெமா ஸ்ரீராம், D/o.மறைந்த வி.ஆனந்த்,
W/o.ஸ்ரீராம், 40306, டவர் 4, 3வது தளம்,
புவனா கிரீன்ஸ் குடியிருப்புகள்,
சர்ஜாபுரா சாலைஎதிர், கசவனஹள்ளி,
கார்மேலராம் போஸ்ட், தொட்டகன்னள்ளி,
பெங்களூரு–560035. ...மனுதாரர்கள்

சென்னை– 600 083, அசோக் நகர், 2வது குறுக்குத் தெரு, ராகவ ரெட்டி காலனி, எண்.24 என்ற முகவரியில் வசித்து வந்து 26.02.2024 அன்று இறந்து போன திரு வி.ஆனந்த் அவர்களின் பங்கு பத்திரங்களில் ஏதேனும் பாத்தியதை கோருகிற அனைவரும் தங்களுக்குத் தக்கதெனக் கருதினால் நீதிமன்றம் வாரிசுரிமை சான்றிழ் வழங்குவதற்கு முன்பு, சென்னை உயர்நீதிமன்ற மாஸ்டர் கோர்ட்டில் 19.12.2025 அன்று காலை 10.30 மணிக்கு மேற்படி மனு விசாரணையின் போது நடவடிக்கைகளைப் பார்த்து தங்களது ஆட்சேபணைகளைத் தெரிவித்துக் கொள்ளுமாறு இதன்முலம் அறிவிக்கப்படுகிறார்கள்.

2025ம் ஆண்டு டிசம்பர் மாதம் 11ம் தேதி சென்னையில் கையொப்பமிடப்பட்டது.

முத்துக்குமார் ராஜா
மனுதாரரின் வழக்கறிஞர்
பழைய ஷா வாலஸ் கட்டிடம்
2வது தளம், பழைய எண்.166,
புதிய எண்.336, தம்பு செட்டி தெரு,
பாரிஸ், சென்னை–600 001

S.கண்ணன்
உதவி பதிவாளர்
முதலேற்பு பிரிவு 1
உயர்நீதிமன்றம்
சென்னை–600 104

சென்னை உயர்நீதிமன்றம்
(உயில் மற்றும் உயில் இல்லாத வழக்கு பற்றிய ஆள்வரை)
முதலேற்பு மனு எண்.96/2025

இந்திய வாரிசுரிமைச் சட்டம் XXXIX/1925 தொடர்பான மனுவில் 07.01.2015 அன்று இறந்து போன திரு.A.சதாசிவம் அவர்களின் உயில் சாசனம் தொடர்பான மனு.

பி. ஆகாஷ் விக்னேஷ்,
தங்க பாண்டியன் அவர்களின் மகன்,
எண்: 6D, பிளாட் 15, 5வது மெயின் ரோடு அவென்யூ,
தண்டீஸ்வரம், வேளச்சேரி, சென்னை–600042. ... மனுதாரர்
எதிராக
1.எஸ். பானுமதி, மறைந்த சதாசிவம் அவர்களின் மனைவி,
எண்: 6D, பிளாட் 15, 5வது மெயின் ரோடு அவென்யூ,
தண்டீஸ்வரம், வேளச்சேரி, சென்னை–600042.
2. விஜயலட்சுமி, அருள்முருகன் அவர்களின் மனைவி,
எண்: 6D, பிளாட் 15, 5வது மெயின் ரோடு அவென்யூ,
தண்டீஸ்வரம், வேளச்சேரி, சென்னை– 600042.
3. எஸ். சங்கீதா, அழகேஸ்வரன் அவர்களின் மனைவி,
எண்: 6D, பிளாட் 15, 5வது மெயின் ரோடு அவென்யூ,
தண்டீஸ்வரம், வேளச்சேரி, சென்னை– 600042.
... எதிர்மனுதாரர்கள்

சென்னை – 600 042, வேளச்சேரி, தண்டீஸ்வரம், 5வது மெயின் ரோடு அவென்யூ, பிளாட் 15, கதவு எண், 6D, என்ற முகவரியில் வசித்து வந்து 07.01.2015 அன்று இறந்து போன திரு A.சதாசிவம் அவர்களின் உயில் சொத்துக்களின் ஏதேனும் பாத்தியதை கோருகிற அனைவரும் தங்களுக்கு தக்கதெனக் கருதினால் நீதிமன்றம் நிர்வாகச் சான்றிதழ் வழங்குவதற்கு முன்பு, சென்னை உயர் நீதிமன்றம் மாஸ்டர்) கோர்ட்டில் 20.01.2026 அன்று காலை 10.30 மணிக்கு மேற்படி மனு விசாரணையின் போது நடவடிக்கைகளைப் பார்த்து தங்களது ஆட்சேபனைகளைத் தெரிவித்துக் கொள்ளுமாறு இதன்மூலம் அறிவிக்கப்படுகிறார்கள்.

2025ம் ஆண்டு டிசம்பர் மாதம் 11ம் தேதி, சென்னையில் கையொப்பமிடப்பட்டது.

பி.வெற்றிவேல்
மனுதாரரின் வழக்கறிஞர்,
எண் 223,என். எஸ்.சி.போஸ் ரோடு
ஒய்.எம்.சி.ஏ. பில்டிங், 3வது தளம்,
சென்னை–600 001.
எண் 223,என். எஸ்.சி.போஸ் ரோடு, சென்னை–600 001.

S.கண்ணன்
உதவி பதிவாளர்
முதலேற்பு பிரிவு1
உயர்நீதிமன்றம்
சென்னை–600 104

படிவம் ஏ

பொது அறிவிப்பு

(நொடித்தல் மற்றும் இந்திய திவால் வாரிய (கார்ப்பரேட் நபர்களுக்கான திவால் தீர்மான நடைமுறை) விதிமுறைகள் 2016-ன், விதி 6 - ன் கீழ்)

சிஎம்ஒய்கே ஹெல்த் பூட்டிக் பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்களின் கவனத்திற்கு

தொடர்புடைய விவரங்கள்		
1.	கார்ப்பரேட் கடனாளர் பெயர்	சிஎம்ஒய்கே ஹெல்த் பூட்டிக் பிரைவேட் லிமிடெட்
2.	கார்ப்பரேட் கடனாளர் துவக்கத் தேதி	31.05.2007
3.	எந்த அதிகாரத்தின் கீழ் கார்ப்பரேட் கடனாளர் துவக்கம்/பதிவு	நிறுவனங்கள் பதிவாளர், சென்னை
4.	கார்ப்பரேட் கடனாளரின் நிறுவன அடையாள எண்/ வரையறுக்கப்பட்ட பொறுப்பு அடையாள எண்	U85100TN2007PTC063729
5.	கார்ப்பரேட் கடனாளரின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக முகவரி (வேறு ஏதேனும் இருப்பின்)	அலுவலக எண்.715A, எண்.769, ஸ்பென்சர் பிளாசா, அண்ணா சாலை, சென்னை, தமிழ்நாடு 600002
6.	கார்ப்பரேட் கடனாளரின் திவால் நிலை துவங்கப்பட்ட தேதி	26.11.2025 (உத்தரவு 10.12.2025 அன்று மின்னஞ்சலில் பெறப்பட்டது)
7.	திவால் தீர்மான நடைமுறை மூடும் உத்தேச தேதி	25.05.2026 (26.11.2025 தேதியிட்ட உத்தரவில் இருந்து 180 நாட்கள் கணக்கிடப்பட்டது)
8.	இடைக்கால தீர்மான நிபுணராக செயல்படும் திவால் நிபுணரின் பெயர் மற்றும் பதிவு எண்.	கதிரேசன் நாச்சிமுத்து IBBI/IPA-001/IP-P-01733/2019-2020/12795
9.	குழுவில் பதிவு செய்துள்ளபடி இடைக்கால தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்	மனை எண். 44, ஷாலிமார் கார்டன் 2வது தெரு, ஈஞ்சம்பாக்கம், சென்னை, தமிழ்நாடு 600115 kathir.fca@outlook.com
10.	இடைக்காலத் தீர்மான நிபுணருடன் கடிதப் பரிமாற்றத்திற்குப் பயன்படுத்த வேண்டிய முகவரி மற்றும் மின்னஞ்சல்	மனை எண். 44, ஷாலிமார் கார்டன் 2வது தெரு, ஈஞ்சம்பாக்கம், சென்னை, தமிழ்நாடு 600115 cmykhb@outlook.com
11.	கோரிக்கைகள் சமர்ப்பிக்க கடைசி தேதி	24.12.2025
12.	பிரிவு 21, உப பிரிவு (6ஏ), உட்கூறு (பி)ன் கீழ் கடன் வழங்கியவர்கள் வகை, வேறு ஏதேனும் இருப்பின் இடைக்கால தீர்மான நிபுணரால் உறுதி செய்யப்பட்டது	வகையின் பெயர் : இல்லை
13.	வகையின் கீழ் கடன் வழங்கியவர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாக அடையாளம் காட்டப்பட்ட திவால் நிபுணரின் பெயர் (ஒவ்வொரு வகையிலும் 3 பெயர்கள்)	பொருந்தாது
14.	(a) தொடர்புடைய படிவங்கள் மற்றும் (b) அங்கீகரிக்கப்பட்ட பிரதிநிதிகள் விவரங்கள் கிடைக்கும்	a) இணையதளம் : https://ibbi.gov.in/en/home/downloads (under Insolvency Resolution Process for Corporate person) b) முகவரி: மனை எண். 44, ஷாலிமார் கார்டன் 2வது தெரு, ஈஞ்சம்பாக்கம், சென்னை, தமிழ்நாடு 600115

சிஎம்ஒய்கே ஹெல்த் பூட்டிக் பிரைவேட் லிமிடெட்டின் கார்ப்பரேட் திவால் தீர்மான செயல்முறையை 26.11.2025 அன்று தொடங்க தேசிய நிறுவன சட்டத் தீர்ப்பாய பிரிவு அமர்வு – II உத்தரவிட்டுள்ளதாக என்று இதன் மூலம் அறிவிப்பு வழங்கப்படுகிறது (உத்தரவு 10.12.2025 அன்று பெறப்பட்டது).

சிஎம்ஒய்கே ஹெல்த் பூட்டிக் பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்கள் வரிசை எண்.10க்கு எதிரே கொடுக்கப்பட்டுள்ள இடைக்கால தீர்மான நிபுணரின் முகவரிக்கு தங்கள் உரிமை கோரல்களை ஆதாரத்துடன் 24.12.2025 அன்றோ அல்லது அதற்கு முன்னதாகவோ சமர்ப்பிக்கும்படி கேட்டுக் கொள்ளப்படுகிறார்கள்.

நிதிக் கடன் வழங்கியவர்கள் தங்கள் உரிமைகோரல்களை மின்னணு முறையில் மட்டுமே ஆதாரத்துடன் சமர்ப்பிக்க வேண்டும். இதர கடன் வழங்கியவர்கள் ஆதாரங்களுடன் கூடிய தங்களது உரிமை கோரல்களை நேரடியாகவோ, தபால் மூலமாகவோ அல்லது மின்னணு மூலமாகவோ சமர்ப்பிக்கலாம்.

வரிசை எண். 12க்கு எதிராக பட்டியலிடப்பட்டுள்ளபடி, ஒரு வகையைச் சேர்ந்த நிதிக் கடன் வழங்கியவர், படிவம் CAல் உள்ள வகையின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாகச் செயல்பட, வரிசை எண்.13க்கு எதிராக பட்டியலிடப்பட்டுள்ள மூன்று திவால்நிலை நிபுணர்களிலிருந்து அங்கீகரிக்கப்பட்ட பிரதிநிதியைத் தேர்ந்தெடுக்க வேண்டும்.

தவறான சான்றுகளை சமர்ப்பித்தால் அபராதம் விதிக்கப்படும்.

தேதி: 12.12.2025
இடம்: சென்னை

இடைக்காலத் தீர்மான நிபுணரின் பெயர் மற்றும் கையொப்பம்
ஒப்பம்/_
கதிரேசன் நாச்சிமுத்து
IBBI/IPA-001/IP-P-01733/2019-2020/12795
AFA VALID TILL : 31.12.2025